ORDER SHEET

WPO/2025/2022

IN THE HIGH COURT AT CALCUTTA Constitutional Writ Jurisdiction ORIGINAL SIDE

SUVENDU ADHIKARI AND ORS -VS-THE HONBLE SPEAKER, WEST BENGAL LEGISLATIVE ASSEMBLY AND ORS

BEFORE: The Hon'ble JUSTICE RAJASEKHAR MANTHA Date : June 17, 2022.

> Appearance: Mr. Jaydip Kar, Sr. Adv. Mr. Billwadal Bhatttacharya, Adv. Mr. Sayak Chakraborti, Adv. Mr. Suryaneel Das, Adv. Mr. Anish Kumar Mukherjee, Adv. Mr. Amrit Sinha, Adv. Mr. Wrichbrata Roy, Adv. ...for the petitioners.

Mr. S.N. Mookerjee, Ld. Advocate General, Md. T.M. Siddiqui, Ld. AGP Mr. P. Sinha, Adv. ...for the respondents.

The Court: This Court is relieved to note that the motion suspending the petitioners from the House has come for consideration on another motion moved to withdraw the same. Suspension has been terminated.

This Court records appreciation for the stellar efforts made by the Ld. Advocate General, Mr. S. N. Mukherjee, in resolving the issues.

The Parties may take a relook at the Rule of Procedure of Business in the West Bengal Legislative Assembly. The writ petition is, therefore, disposed of with the aforesaid observation and without any other orders.

(RAJASEKHAR MANTHA, J.)

pa/sp3